

~~1230~~ NO.1

Court No. Residential office of
Hon'ble Mr. Justice Aftab Alam

Section IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35735 of 2010

(From the judgment and order dated 13.12.2010 in CWP No.21429 of 2010
of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BHUSHAN KUMAR

Petitioner(s)

VERSUS

PUNJAB PUBLIC SERVICE COMMISSION

Respondent(s)

(With appln.(s) for exemption from filing certified copy of the
impugned order and with prayer for interim relief)

Date: 18/12/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr. Arun Bharadwaj, Adv.
Mr. Sanjiv Pandit, Adv.
Mr. S.S. Shamsbery, Adv.
Mr. Bhakti Vardhan Singh, Adv. for
Mr. R.C. Kohli, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard counsel for the petitioner.

The High Court of Punjab and Haryana has taken a
balanced view in the matter. We find no merit in this
special leave petition and the same is, accordingly,
dismissed.

(K.K. Chawla)
A.R.-Cum-P.S.

(G.K. Sharma)
Additional Registrar